

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No.2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP.14489/2016(With c/delay in filing SLP and office report)

Date : 05/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr.Sandeep Kumar Mishra, Adv.
For Dr. Sushil Balwada, AOR (NP)

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners states, that the
arguing counsel suddenly has chest pain, and has since been
hospitalised. He seeks a week's adjournment.

List after one week, as prayed for.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
ASSISTANT REGISTRAR